

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, COURT – II

Item No. 105
(IB)-718(ND)2019
IA-3479/2021

IN THE MATTER OF:

GP Petroleum Ltd.

...

Applicant/Petitioner

Versus

M/s. VCRM Petrochemicals Pvt. Ltd.

...

Respondent

Under Section: 9 of IBC, 2016

Order delivered on 12.08.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (J)

SHRI L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT:

Neeraj Kr Gupta, Adv for Liquidator

Liquidator- Pankaj Khaitan

Mr. Dushyant Manocha, Prabhjit Jauhar, Advocates for the Respondent

ORDER

IA-3479/2021: Mr. Dushyant Manocha, Advocate for the Respondent appears and accepts the notice on their behalf and seeks one week time to file the reply.

Heard. prayer is allowed. The Respondent is directed to file the reply within a week from today. Rejoinder, if any, within 3 days from the date of receipt of the reply.

List the matter on 10th September 2021.



(L. N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)